- (d) There was no consensus on the proposal of setting up of a Central Law Enforcement Agency to investigate the grave offences having national and inter-State ramifications.
- (e) and (f) The Chief Minister of Kerala in his address referred to the perspective plan for coastal security in respect of the coastal areas of Kerala. The plan includes creation of Coastal Police in the 12 coastal police districts in Kerala. It provides for training of the personnel of the Coastal Police in sea faring skills alongwith suitable equipment boats, vehicles etc. The proposal involves Rs. 9.77 crores as non-recurring and Rs. 2.23 crores as recurring expenditure. The proposal of the Government of Kerala along with similar proposals from other coastal States are under consideration of the Central Government.
- (g) and (h) The chief Minister of Kerala, on the point relating to the deportation Of foreign nationals overstaying in Kerala said that the total number of Pak nationals overstaying in the State was 345 and the majority of them were of Kerala origin and in their seventies and eighties. In his view, there was a human dimension to this problem. Kerala Government was trying to evolve a political consensus on their plight. It was, in general, agreed to launch a drive to detect illegal foreign national and deport them.

Handing over of land for construction of Temple

1470. SHRI SHAHID SIDDIQUI: SHRIV.V.RAGHAVAN: SHRI J. CHITHARANJAN:

Will the Minister of HOME AFPAIRS be pleased to state:

- (a) why the Central Government made an application in the Supreme Court to lift ban on religious activity in Ayodhya's 67.703 acres land;
- (b) whether Central Government plan to hand over this land to Ramjanambhoomi trust for the construction of Ram Mandir; and
- (c) whether Government plan to introduce a Bill to hand over the disputed 2.67 acres land in Ayodhya to Ramjanambhoomi trust to construct the Ram Temple?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) In order to expedite the disposal of the Writ Petition pending in the Supreme Court, Government of India filed an application for early hearing.

(b) and (c) No such proposals are under consideration of the Government.

Communal riots

†1471. SHRI MOOLCHAND MEENA: SHRIMATISAROJ DUBEY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise details with regard to communal riots since January, 2000 to till date;
 - (b) the details regarding loss of life and property in the said riots;
- (c) the details with regard to compensations given to the dependents of victims of riots; and
 - (d) what action has been taken against the persons involved in the riots?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) to (d) 'Police' and 'Public Order* being State subjects as per Seventh Schedule to the Constitution, this information is not maintained centrally by the Government.

Self-defence learning programme organised by Delhi Government

1472. SHRI B.J. PANDA: MISS MABEL REBELLO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Government has organized self-defence learning for women students in Delhi; if so, the details thereof;

[†] Original notice of the question was received in Hindi.